

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCHES "E", MUMBAI**

**BEFORE SHRI SHAMIM YAHYA (AM) AND SHRI RAM LAL NEGI (JM)**

**ITA No. 694/MUM/2016  
Assessment Year: 2010-11**

|   |            |   |
|---|------------|---|
| M/s Epic Energy Ltd.,<br>304, Winsway Complex,<br>Old Police Lane,<br>Andheri (E),<br>Mumbai – 400069<br><br>PAN : AAACF0843P | <b>Vs.</b> | The Dy. Commissioner of<br>Income-Tax (OSD),<br>Range-8(1),<br>Mumbai |
| <b>(Appellant)</b>  |            | <b>(Respondent)</b>   |

**ITA No. 695/MUM/2016  
Assessment Year: 2009-10**

|   |            |  |
|---|------------|--|
| M/s Epic Energy Ltd.,<br>304, Winsway Complex,<br>Old Police Lane,<br>Andheri (E),<br>Mumbai – 400069<br><br>PAN : AAACF0843P | <b>Vs.</b> | The Additional Commissioner<br>of Income-Tax,<br>Range-8(1),<br>Mumbai |
| <b>(Appellant)</b>  |            | <b>(Respondent)</b>  |

Assessee by : None (the assessee has submitted  
application for withdrawal of the  
appeals)

Revenue by : Shri V. Justin (DR)

Date of Hearing: 02/05/2018  
Date of Pronouncement: 14/05/2018

**आदेश / O R D E R****PER RAM LAL NEGI, JM**

These are the two appeals preferred by the appellant assessee against the two orders dated 26/11/2015 passed by the Ld. Commissioner of Income Tax (Appeals) (for short 'the CIT (A)')-16, Mumbai pertaining to the assessment years 2009-10 and 2010-11, whereby the Ld. CIT (A) has dismissed the appeals filed by the assessee against assessment orders passed u/s 143 (3) of the Income Tax Act, 1961 (for short 'the Act') pertaining to the aforesaid assessment years.

2. The appellant/assessee has filed an application dated 27.04.2018 seeking permission to withdraw the captioned appeals stating that it does not want to pursue the aforesaid appeals, therefore the same may be allowed to be withdrawn.

3. The Ld. departmental representative did not oppose the said application.

4. Hence, in view of the written request of the assessee we allow the application of the assessee and dismiss both the appeals of the assessee as withdrawn.

In the result, appeal filed by the assessee for assessment years 2009-10 and 2010-2011 are dismissed as withdrawn.

Order pronounced in the open court on 14<sup>th</sup> May, 2018.

*Sd/-*

(SHAMIM YAHYA)  
ACCOUNTANT MEMBER

मुंबई Mumbai; दिनांक Dated: 14/05/2018

*Alindra, PS*

*Sd/-*

(RAM LAL NEGI)  
JUDICIAL MEMBER

**आदेश प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR,  
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt. Registrar)  
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai